



NOTIFICATION No. 140 / 2017

I

The Senior Civil Judges mentioned in Column (1) below, who have been promoted as District Judges (Entry Level), on temporary basis, in the Tamil Nadu State Judicial Service in the existing vacancies earmarked under 65% Quota vide G.O.(D) No.312, Public (Special-A) Department, dated 05.07.2017, are posted to the posts mentioned against their names in Column (2) below :

Sl. No	Name and Designation (1) <i>Thiru / Tmt./ Selvi.</i>	On promotion as District Judge (Entry Level), posted as (2)
1	P.S. GOWTHAMAN, Chief Judicial Magistrate, Thoothukudi.	II Additional District Judge, Thoothukudi, in the existing vacancy.
2	S. DEVANATHAN, Chief Judicial Magistrate, Chengalpattu.	Additional District Judge (Fast Track Court), Arani in Tiruvannamalai District, in the existing vacancy.
3	N. ARUNACHALAM, Chief Judicial Magistrate, Villupuram	II Additional District Judge, Villupuram @ Tindivanam, in the existing vacancy.
4	M. ANBUSELVI, Chief Judicial Magistrate, Salem	Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Krishnagiri, in the existing vacancy.
5	J. CHANDRAN, Chief Metropolitan Magistrate, Egmore, Chennai.	XVII Additional Judge, City Civil Court, Chennai, in the existing vacancy.
6	M. JEEVANANDAM, Chief Judicial Magistrate, Krishnagiri	Additional District Judge, Dharmapuri, in the existing vacancy.
7	S. PAKKIRISAMY, Chief Judicial Magistrate, Nagapattinam.	Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Tiruvarur, in the existing vacancy.

Sl. No	Name and Designation (1) <i>Thiru / Tmt./ Selvi.</i>	On promotion as District Judge (Entry Level), posted as (2)
8	P. ASOKAN, Chief Judicial Magistrate, Dindigul	Additional District Judge, Hosur in Krishnagiri District in the existing vacancy.
9	P. VELMURUGAN, III Judge, Court of Small Causes, Chennai	Sessions Judge, Mahila Court, Kancheepuram @ Chengalpattu, in the existing vacancy.
10	M. ELAVARASAN, Chief Judicial Magistrate, Cuddalore.	II Additional District Judge, Cuddalore @ Chidambaram, in the existing vacancy.

II

The District Judges mentioned in Column (1) below are transferred and posted to the posts mentioned against their names in Column (2) below:

S.No	Name and Designation (1) <i>Thiru / Tmt./Selvi.</i>	Transferred and posted as (2)
1	D.V.Aanand, Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Thanjavur.	IV Additional District Judge, Erode @ Bhavani, in the existing vacancy.
2	M.Vetrichelvi, I Additional District Judge, Tiruvallur.	I Additional District Judge, Vellore, in the existing vacancy.

HIGH COURT, MADRAS.
DATED: 08.08.2017.

R. Sankar
REGISTRAR GENERAL

To

1. The Officers concerned.
2. The Offices of the Officers concerned.
3. The Principal Judge, City Civil Court, Chennai.
4. The Chief Judge, Court of Small Causes, Chennai.

5. The II Additional District Judge, Thoothukudi / Villupuram @ Tindivanam / Cuddalore @ Chidambaram .
6. The Additional District Judge (Fast Track Court), Arani, Tiruvannamalai District.
7. The Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Krishnagiri / Tiruvarur.
8. The XVII Additional Judge, City Civil Court, Chennai.
9. The Additional District Judge, Dharmapuri / Hosur.
10. The Sessions Judge, Mahila Court, Kancheepuram @ Chengalpattu.
11. The IV Additional District Judge, Erode @ Bhavani.
12. The I Additional District Judge, Vellore.
13. The Principal District Judges / District Judges, Thoothukudi / Kancheepuram @ Chengalpattu / Tiruvannamalai / Villupuram / Salem / Krishnagiri / Dharmapuri / Nagapattinam / Tiruvarur / Dindigul / Cuddalore / Thanjavur / Erode / Tiruvallur / Vellore.
14. The Additional Chief Metropolitan Magistrate (E.O.-I) / (E.O.-II), Egmore, Chennai.
15. The Chief Judicial Magistrates, Tiruvannamalai / Dharmapuri / Tiruvarur / Thanjavur / Erode / Tiruvallur / Vellore.
16. The Accountant General, Chennai – 600 018.
17. The Senior Accounts Officer (GAD-IV), Office of the Principal Accountant General (A & E), Chennai-18.
18. The Pay and Accounts Officer, High Court, Madras.
19. The Treasury Officers, District Treasury, Thoothukudi / Kancheepuram / Tiruvannamalai / Villupuram / Salem / Krishnagiri / Dharmapuri / Nagapattinam / Tiruvarur / Dindigul / Cuddalore / Thanjavur / Erode / Tiruvallur / Vellore.

Copy to:-

1. The Chief Secretary to Government, Secretariat, Chennai-9.
2. The Secretary to Government, Home / Public / Labour and Employment / Revenue / Law/ Commercial Taxes Department, Secretariat, Chennai-9.
3. The Secretary to the Hon'ble Governor, Raj Bhavan, Chennai-22.
4. The Secretary to the Hon'ble Chief Minister, Secretariat, Chennai-9.
5. The Registrar (Vigilance), High Court, Madras (12 copies)
6. The Registrar (IT-cum-Statistics), High Court, Madras.
7. The Director, Tamil Nadu Mediation and Conciliation Centre, High Court, Madras.
8. The Registrar (Judicial), High Court, Madras.
9. The Registrar (Management), High Court, Madras.
10. The Registrar (Special Cell), High Court, Madras.
11. The Registrar-cum-Private Secretary to the Hon'ble The Chief Justice, High Court, Madras.
12. The Registrar (District Judiciary), High Court, Madras.
13. The Additional Registrar -I (Vigilance), High Court, Madras.
14. The Registrar (Administration), High Court, Madras.
15. The Registrar-cum-Special Officer (Liaisoning), High Court, Madras.
16. The Registrar (Recruitment), High Court, Madras.
17. The Official Assignee, High Court, Madras.

The first part of the document discusses the importance of maintaining accurate records of all transactions. It emphasizes that every entry should be supported by a valid receipt or invoice. This ensures transparency and allows for easy verification of the data.

In the second section, the author details the various methods used to collect and analyze the data. This includes both primary and secondary data collection techniques. The primary data was gathered through direct observation and interviews, while secondary data was obtained from existing reports and databases.

The third section describes the statistical analysis performed on the collected data. Various statistical tests were used to determine the significance of the findings. The results indicate that there is a strong correlation between the variables being studied, which supports the initial hypothesis.

Finally, the document concludes with a summary of the key findings and their implications. It suggests that the current findings have important implications for the field and provides recommendations for further research. The author also acknowledges the limitations of the study and offers suggestions for how these can be addressed in future work.

18. The Additional Registrar General, Madurai Bench of Madras High Court, Madurai.
19. The Additional Registrar-II (Vigilance), Madurai Bench of Madras High Court, Madurai.
20. The Registrar (Judicial), Madurai Bench of Madras High Court, Madurai.
21. The Registrar (Administration), Madurai Bench of Madras High Court, Madurai.
22. The Additional Registrar (IT & Statistics), Madurai Bench of Madras High Court, Madurai.
23. The Director, Tamil Nadu State Judicial Academy, No.30 (95), P.S.K.R.Salai (Greenways Road), R.A.Puram, Chennai-28.
24. The Member Secretary, Tamil Nadu State Legal Services Authority, Chennai.
25. The Secretary, Tamil Nadu Judicial Officers Association, Chennai.
26. The Deputy Director, Regional Centre of Judicial Academy, No.251, Scheme Road, Race Course, Coimbatore - 641 018.
27. The Deputy Director, Regional Centre of Tamil Nadu State Judicial Academy, Alagar Koil Road, K.Pudur, Madurai-625 002.
28. The Chief Accounts Officer, High Court, Madras.
29. The Assistant Registrar, Admn.II / Admn.III / Admn.IV / Per.Admn. / A.S. / Rules / Computer / Pondicherry, High Court, Madras.
30. The Section Officer, 'C' / Computer / 'C1' / 'D' / 'F' / 'G' / Budget / 'B5' / 'J' / Library / Stationery Sections / Legal Cell, Server Room, High Court, Madras.
31. The Technical Director, NIC, High Court, Madras.
32. The Section Officer, "B" Section, Madurai Bench of Madras High Court, Madurai.
33. The Record Keeper, A.D. Records, High Court, Madras.

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OFFICIAL MEMORANDUM

Sub: Courts and Judges - District Judges - Promotion, Transfer and postings - Notification issued - Joining instructions – Issued.

Ref: High Court's Notification No. 140 / 2017 dated : 08 .08.2017.

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The Chief Judicial Magistrates / Chief Metropolitan Magistrate, Egmore, Chennai / III Judge, Court of Small Causes, Chennai, who have been promoted as District Judges (Entry Level), on temporary basis and given postings in the High Court's Notification cited, are required to hand over charge of their respective posts to any one of the nearest Principal Sub Judges / Sub Judges / Additional Chief Metropolitan Magistrate, Egmore, Chennai / Judge, Court of Small Causes, Chennai / Secretary, District Legal Services Authority, Nagapattinam, as the case may be, immediately, and take charge of their respective new posts, within the joining time prescribed under relevant Rules.

After assuming charge of the post of Sessions Judge, Mahila Court, Kancheepuram @ Chengalpattu, Thiru P.Velmurugan, is required to hold full additional charge of the post of Additional District Judge (Fast Track Court), Kancheepuram, until further orders.

II

Thiru. D.V.Aanand, Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Thanjavur, who has been transferred and posted as IV Additional District Judge, Erode @ Bhavani, vide High Court's Notification cited, is required to hand over charge of his present post and the additional charge of the post of Additional District Judge & Presiding Officer, Special Court under E.C.Act, Thanjavur to any one of the nearest District Judge, immediately and take charge of the new post, without availing full joining time.

Tmt. M.Vetrichelvi, I Additional District Judge, Tiruvallur, who has been transferred and posted as I Additional District Judge, Vellore, vide High Court's Notification cited, is required to hand over charge of her post to any one of the nearest District Judge, immediately and take charge of the new post, immediately, without availing full joining time.

The Officers who relieve the Officers under transfer, are required to hold full additional charge of the additional posts, until further orders.

HIGH COURT, MADRAS.

DATED: 08.08.2017.

R. Sankar
08/08/17
REGISTRAR GENERAL

To

1. The Officers concerned.
2. The Offices of the Officers concerned.
3. The Principal Judge, City Civil Court, Chennai.
4. The Chief Judge, Court of Small Causes, Chennai.
5. The II Additional District Judge, Thoothukudi / Villupuram @ Tindivanam / Cuddalore @ Chidambaram .
6. The Additional District Judge (Fast Track Court), Arani, Tiruvannamalai District.
7. The Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Krishnagiri / Tiruvarur.
8. The XVII Additional Judge, City Civil Court, Chennai.
9. The Additional District Judge, Dharmapuri / Hosur.
10. The Sessions Judge, Mahila Court, Kancheepuram @ Chengalpattu.
11. The Additional District Judge (Fast Track Court), Kancheepuram.
12. The Secretary, District Legal Services Authority, Nagapattinam.
13. The Additional Chief Metropolitan Magistrate, Egmore, Chennai.
14. The Additional District Judge & Presiding Officer, Special Court under E.C. Act, Thanjavur.
15. The Principal District Judges / District Judges, Thoothukudi / Kancheepuram @ Chengalpattu / Tiruvannamalai / Villupuram / Salem / Krishnagiri / Dharmapuri / Nagapattinam / Tiruvarur / Dindigul / Cuddalore / Thanjavur / Erode / Tiruvallur / Vellore.
16. The Additional Chief Metropolitan Magistrate (E.O.-I) / (E.O.-II), Egmore, Chennai.
17. The Chief Judicial Magistrates, Tiruvannamalai / Dharmapuri / Tiruvarur / Thanjavur / Erode / Tiruvallur / Vellore.
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20. The Pay and Accounts Officer, High Court, Madras.
21. The Treasury Officers, District Treasury, Thoothukudi / Kancheepuram / Tiruvannamalai / Villupuram / Salem / Krishnagiri / Dharmapuri / Nagapattinam / Tiruvarur / Dindigul / Cuddalore / Thanjavur / Erode / Tiruvallur / Vellore.

Copy to:

The Record Keeper, A.D. Records, High Court, Madras.

The first part of the document discusses the importance of maintaining accurate records of all transactions. It emphasizes that every entry should be supported by a valid receipt or invoice. This ensures transparency and allows for easy auditing of the accounts.

In the second section, the author details the various methods used to collect and analyze data. This includes both primary and secondary research techniques. The primary research involved direct observation and interviews with key stakeholders, while secondary research focused on reviewing existing literature and industry reports.

The third part of the document presents the findings of the study. It highlights several key trends and insights that emerged from the data analysis. These findings are then used to inform the recommendations provided in the final section.

The recommendations are designed to address the identified issues and improve the overall performance of the organization. They include suggestions for enhancing internal controls, streamlining processes, and investing in new technologies.

Finally, the document concludes with a summary of the key points and a statement of the author's appreciation for the support and assistance provided throughout the project.